THE PUDUCHERRY MONTS DE PIETE INSTITUTIONS (ABOLITION) ACT, 1969

(No. 4 of 1969)

ARRANGEMENT OF SECTIONS

SECTION

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- 4. Protection of action taken in good faith.
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THE PUDUCHERRY MONTS DE PIETE INSTITUTIONS (ABOLITION) ACT, 1969

(Act No. 4 of 1969)

7th June, 1969.

AN ACT

to provide for the abolition of the Monts de Piete Institutions in the Union territory of Puducherry and for matters connected therewith

BE it enacted by the Legislative Assembly of Puducherry in the Twentieth Year of the Republic of India as follows: --

Short title, extent and commencement

- 1. (1) This Act may be called the Puducherry Monts de Piete Institutions (Abolition) Act, 1969.
 - (2) It extends to the whole of the Union territory of Puducherry.
- ¹(3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
- 2. In this Act, "Government" means the Administrator appointed by the President under article 239 of the Constitution.

Abolition of the Monts de Piete Institutions

3. On the commencement of this Act, the Monts de Piete Institutions set up under the Ordinance dated the 1st May, 1827 and the Arretes dated the 29th July 1907, the 9th October, 1929 and the 14th June, 1946 shall stand abolished.

^{1.} This Act came into force from 1st August 1969, vide Extraordinary Gazette No. 85, dated 30th July 1969.

Protection of action taken in good faith

4. No suit or other legal proceedings shall lie against the Government or any person authorised by the Government for performing any functions in the implementation of the provisions of this Act, for anything which is in good faith done or intended to be done under this Act.

Repeals and savings

- 5. (1) The Ordinance dated the 1st May, 1827 and the Arretes dated the 29th July, 1907, the 9th October, 1929 and the 14th June, 1946 are hereby repealed.
- (2) Notwithstanding anything contained in sub-section (1), every proceeding or transaction pending under the provisions of the Ordinance or the Arretes referred to in that sub-section immediately before the commencement of this Act shall, after such commencement stand transferred to the ¹[Deputy Collector (Revenue)], Puducherry, or the ¹[Tahsildars or Deputy Tahsildars] of the respective regions, as the case may be, and such proceeding or transaction shall be disposed of in accordance with the provisions of the said Ordinance or the Arretes as if this Act had not been passed.

STATEMENT OF OBJECTS AND REASONS FOR ACT 4 OF 1969

The object of this Bill is only to effect the change in the designations of the Officers "Chief of the Contributions Department" and the "Revenue Delegates" consequent on the reorganisation of the Revenue Department.

^{1.} Substituted by Act 19 of 1970, section 2, with effect from 21-7-1970.